

SLP(C)No. 8721 OF 2001

ITEM No.13

Court No. 6

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8721/2001

(From the judgement and order dated 18/01/2001 in WP 1827/99  
of The HIGH COURT OF MADRAS)

V. SANKAR

Petitioner (s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent (s)

(With prayer for interim relief & office report)

Date : 21/05/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s)

Mr. H.A. Raichura,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....J..T....R  
.SP2

Issue notice.

The status quo as of today shall be maintained,  
pending further orders.

Tag with SLP(C) 5030/2001.

.SP1

[Naresh Kumar]  
Court Master

[Kanwal Singh]  
Court Master